

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2622
ANSWERED ON:17.08.2011
PENDING CASES WITH CVC
Mitra Shri Somendra Nath;Singh Shri Bhupendra

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of pending cases of corruption with the Central Vigilance Commission as on date;
- (b) the number of cases that have been disposed of during the last three years and the current year;
- (c) the number of officers penalised and the number of officers exonerated from the charges framed against them alongwith their names and place of work; and
- (d) the action taken by the Government for early disposal of pending cases?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRIV. NARAYANASAMY)

(a): As on 30th June, 2011, a total of 1028 cases were pending with the Central Vigilance Commission for tendering advices.

(b): The number of cases that have been disposed of during the last three years and the current year:-

2008 2009 2010 2011 Upto June,

Disposal 4238 5317 5522 2620

(c): The number of officers penalized and the number of officers exonerated by the competent authorities in pursuance to the Commission's advice is as under:-

Year	Penalty imposed (major/minor)	Exoneration
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2008	1959	358
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2009	1830	172
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2010	2137	212
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Upto June, 2011	1126	96
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Names of the officers and their place of work form part of individual case record and is not available centrally.

(d): The Central Vigilance Commission makes every possible effort to tender its advice within 4 weeks. The primary reason for delay in tendering of advice by the Commission is deficiency in providing the complete facts relating to the case whereby the Commission is compelled to seek further clarification from the organization/Ministry/department concerned.

The Government had appointed a three member Committee of Experts to examine and suggest measures to expedite the process involved in Disciplinary/ Vigilance Proceedings. In its Report, the Committee has recommended that a time limit of two months may be prescribed for completion of minor penalty disciplinary inquiries and 12 months for major penalty disciplinary inquiries. The report of the Committee is under examination.